## Statement

# Statement showing sectoral allocations for the Department of non-conventional sources for the Seventh Five Year Plan and Annual Plan 1985-86.

			(Rs. in crores
SI, No	o, Sector	Seventh Plan 1985-90	Annul Plan 1985-86
1.	2.	3.	4.
-	Solar Thermal Energy	32.00	6.50
2.	Solar Photovoltaic Programme	27.00	6.00
3.	Biogas Programme	200.00	70.77
	(a) National Project on Biogas Development	177.00	66.25
	(b) Community and Institutional Biogas Plant	17.00	3.02
	(c) Research and Development	6.00	1.50
4.	Wind Energy Programme	20.00	5.00
5.	Biomass	25.00	6.00
<b>5</b> .	National Project on Improved Chulhas	40.00	10.00
7.	Urban Waste Projects	14.00	2.00
8.	Draught Animal Power	5.00	0.75
9.	Other Renewable Sources of Energ	y 34.85	7.05
10.		0.50	<b>0.25</b>
11.	Information and Public Education	3.00	0,50
12.		0.65	0.10
13.	International Cooperation and Tra	ining 0.35	<b>0.08</b>
14.	Renewable Energy Corporation	10.00	
	Total :	412.35	115.00

# Study of performance of public sector undertakings

1209. SHRI AKHTAR HASAN : Will the Minister of INDUSTRY be pleased to state : (a) whether an in-depth study of the performance of the public sector undertakings has been undertaken to identify causes of their failure to earn profits;

(b) if so, the details thereof; and

(c) when the final report on the subject is expected ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNA-CHALAM): (a) From time to time, the Bureau of Public Enterprises undertakes indepth studies on individual non-viable/ losing public sector enterprises, even though no indepth study as such of the performance of the losing public sector industries as a whole has been conducted by the Government. During the last three years, the Bureau of Public Enterprises has carried out indepth studies in respect of (i) National Seeds Corporation (ii) State Farms Corporation of India (iii) Central Inland Water Transport Corporation Ltd. (iv) Delhi Transport Corporation, and (v) Inter-firm Comparison of Fertilizer Plants.

(b) There are various reasons which contribute to losses. The following are some of the major reasons :

- (i) Power shortage,
- (ii) Inadequate demand in some industries,
- (iii) Uneconomic prices especially in the case of commodities under administered prices such as coal, fertilizer 'etc.; and
- (iv) Labour unrest.

(c) Does not arise in view of 'a' and b' above.

## Applications registered for LPG connection in Jhalawar City, Rajasthan

1210. SHRIMATI USHA CHOUDHARY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of applicants registered for LPG connections in Jhalawar city. Rajasthan;

(b) how many of these have been given connections;

(c) the time by which the list will be cleared:

(d) whether it is a fact that registration of new applicants for gas connections has been stapped there;

(e) if so, the reasons therefor; and

(f) when registration is proposed to be opened to public again ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI CHANDRA SHEKHAR SINGH): (a) 3600 applicants for grant of LPG connection are registered in Jhalawar city, Rajasthan.

(b) 1300 connections have been released so far.

(c) The balance 2300 applications are expected to be cleared in about a year's time.

(d) Yes, Sir.

(e) and (f). The registration of new applicants for LPG connections will be under-taken by the District authorities as soon as the existing waiting list near clearance.

#### Construction of Thein Dam

1211. SHRI MAHENDRA SINGH : Will the Minister of ENERGY be pleased to state :

(a) whether any delay in taking a decision about construction of Thein Dam is likely to result in delay in its construction by at least two years at a cost escalation of Rs. 364 crores; and

(b) whether a decision in the matter has been taken and if so, the details thereof and if not the reasons for the delay?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) and (b). The work on the construction of the Thein Dam is already in progress according to the present schedule and there is no delay. A decision regarding the offers of assistance can be taken only after these have been duly evaluated.

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